

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: EAST DISTRICT
KARKARDOOMA COURTS, DELHI

CIRCULAR

SUB.: REVISED SYSTEM OF HEARING OF CASES IN DELHI DISTRICT COURTS WITH
EFFECT FROM 03.01.2022 TO 15.01.2022.

Pursuant to the Order bearing No.896/RG/DHC/2021 dated 30.12.2021, of the Hon'ble High Court of Delhi, New Delhi, this is to inform that all the Judicial Officers posted at East District, Karkardooma Court Complex, Delhi shall hold courts through virtual mode only with effect from 03.01.2022 to 15.01.2022 and the video conferencing links of the respective courts be made available on the website/cause-list (s).

Further, the DG (Prisons) is hereby directed to make necessary arrangements for extension of remand of UTPs. Wherever required, during the trial, UTPs may be produced through video-conferencing.

All the Judicial Officers and Staffs posted at East District, Karkardooma Courts, Delhi are hereby directed to ensure strict adherence to the norms of social distancing and all other Covid-19 protocols, guidelines, directions issued by the Government of India, Government of NCT of Delhi and the Hon'ble High Court of Delhi, New Delhi from time to time.

(Copy of the Order No. 896/RG/DHC/2021 dated 30.12.2021, of the Hon'ble High Court of Delhi, New Delhi is enclosed herewith as Annexure "A")

DEEPAK
JAGOTRA
(Deepak Jagotra)

Digitally signed by
DEEPAK JAGOTRA
Date: 2021.12.31
16:11:19 +0530

Principal District & Sessions Judge: East District
Karkardooma Courts, Delhi.

No. 13397-423 /Pr.D&SJ(East)/KKD/Delhi

Dated: 31/12/2021

Copy forwarded for information:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Session Judge (HQs), Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted at East District, Karkardooma Courts, Delhi.
4. The Officer In-charge, Judicial Branch, East District, Karkardooma Courts, Delhi.
5. The Officer In-charge, Bail & Filing Section/ Facilitation Centre/ Care Taking Branch, East District, Karkardooma Courts, Delhi.
6. The Officer In-charge, Computer Branch, East District, Karkardooma Courts, Delhi is requested to direct to the concerned official to upload the information immediately on the website of District Court, East District, Karkardooma Courts, Delhi.
7. The Judge In-charge, Delhi Mediation Centre, Karkardooma Courts, Delhi.
8. The Principal Magistrate, JJB-IV, V & VI, Vishwas Nagar, Shahdara, Delhi.
9. The Secretary, DLSA, East District, Karkardooma Courts, Delhi.
10. The Chief Public Prosecutor, East District, Karkardooma Courts, Delhi.
11. The President/Hon'y. Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi.
12. The DCPs, East, North-East & Shahdara District.
13. The Director General (Prisons), Central Jail, Tihar, New Delhi.
14. The Superintendent Jail, Tihar/Mandoli, Delhi.
15. The In-charge, Lockup, Karkardooma Courts, Delhi.
16. The Website Committee, Tis Hazari Courts and Karkardooma Courts.
17. Notice Boards.
18. LAYERS seat.
19. Concerned File.

DEEPAK
JAGOTRA

Digitally signed by
DEEPAK JAGOTRA
Date: 2021.12.31
16:11:39 +0530

Principal District & Sessions Judge: East District
Karkardooma Courts, Delhi.

4595/E/REGD
31.12.2021

Annexure "A"

HIGH COURT OF DELHI: NEW DELHI

No.896/RC/DHC/2021
Dated: 30.12.2021

OFFICE ORDER

SUB: **REVISED SYSTEM OF HEARING OF CASES IN DELHI HIGH COURT AND DELHI DISTRICT COURTS WITH EFFECT FROM 03.01.2022 to 15.01.2022**

In view of the sudden spurt and spike in Covid-19 cases in the NCT of Delhi and issuance of 'yellow alert' in Delhi by GNCTD, as directed by Hon'ble the Chief Justice, it is hereby informed to all concerned that this Court shall, with effect from 03.01.2022, take up the matters, as per the existing arrangement with regard to listing of cases, through virtual mode only. The courts of Registrar and Joint Registrar (Judicial) shall also take up matters through virtual mode only.

The District Courts in Delhi shall also, with effect from 03.01.2022, hold courts through virtual mode only. The video-conferencing links of the courts shall be made available on the website/ cause-list(s). The Principal District and Sessions Judges, in consultation with the DG (Prisons), shall make necessary arrangements for extension of remand of UTPs. Wherever required, the UTPs may be produced through video-conferencing.

The aforesaid arrangement shall continue till 15.01.2022. The entire situation shall be reassessed and reviewed, shortly.

All the stakeholders including court-staff, required to come to the Courts, shall get themselves fully vaccinated and shall strictly adhere to the norms of social-distancing and Covid-19 protocols, guidelines, directions, etc. issued by the Government of India, Government of NCT of Delhi and this Court from time to time.

By Order,
Sd/-
(Manoj Jain)
Registrar General


Endst. No.897-938/RC/DHC/2021

Dated: 30.12.2021

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. All Principal District & Sessions Judges, Delhi.
5. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
6. The Principal Secretary (Law, Justice & L.A.), Govt. of N.C.T. of Delhi
7. The Secretary, Bar Council of India, New Delhi
8. The Secretary, Bar Council of Delhi, New Delhi
9. The Secretary, Supreme Court of India Bar Association, New Delhi

- 4.1592m
R.1.1.1.1
Court
10. The Secretary, Delhi High Court Bar Association, New Delhi
 11. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
 12. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
 13. The Commissioner of Police, Delhi Police, Delhi.
 14. The Director (Academics), Delhi Judicial Academy, Delhi.
 15. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
 16. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
 17. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
 18. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
 19. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
 20. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
 21. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
 22. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
 23. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
 24. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
 25. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/OSDs/ Coordinator (DIAC).
 26. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/Assistant Registrar (Library)/Joint Director (IT).
 27. The Joint Registrar, Registrar General's Secretariat
 28. Private Secretaries to all Hon'ble Judges.
 29. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
 30. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
 31. Copy to be displayed on the Notice Board.
 32. Guard file.



(Geetha Gopinathan)
Joint Registrar (RG Secretariat)